

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-945(PB)/2020

IN THE MATTER OF:

Punjab National Bank	...	Applicant/Petitioner
Vs		
M/s. Bansal Diamonds Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Jain & Ms. Ekta Khangawal Adv.
For the Respondent : Mr. Kartik Rathi, Adv.

ORDER

Either the Applicant counsel or the Corporate Debtor counsel is not in a position to say what defense the Corporate Debtor has taken. In view thereof, peremptory direction is given to both the counsels to file their written submissions and argue the case without fail on the next date of hearing.

List the matter for hearing on **11.01.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)